

The issue of Coal Regulatory Authority has to be examined keeping in view the legislative developments that took place after the cancellation of the coal blocks allocated through the Screening Committee route since 1993 by the Hon'ble Supreme Court in 2014. Government has not taken a view in this regard.

Availability of cheaper coal in Indonesia

1765. SHRI N. GOKULAKRISHNAN: Will the Minister of COAL be pleased to state:

(a) the details of coal imports into the country during the last three years, year-wise, country-wise and, quantity-wise;

(b) whether it is a fact that recently Indonesian coal is available at a much lower price when compared to international price; and

(c) if so, how the Ministry is facilitating public and private sector power, cement, iron ore and other units to import cheaper coal from Indonesia?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL):

(a) The details of imported coal country-wise and quantity-wise during the last three years and current year are as under:

Country	import of Coal (in Million tonnes)			
	2012-13 Quantity	2013-14 Quantity	2014-15 Quantity	2015-16* Quantity
Indonesia	82.393	101.870	118.215	60.36
Australia	30.450	34.480	47.459	31.30
South Africa	20.293	20.614	30.731	22.86
USA	6.389	3.651	4.270	3.78
Russia	0.371	0.742	1.333	2.55
New Zealand	1.047	1.132	1.025	0.47
China PRP	0.015	0.207	0.019	0.17
Canada	0.999	1.247	1.957	0.95
Mozambique	0.978	1.499	1.979	1.68
Others	2.850	1.415	5.115	3.40
TOTAL	145.785	166.857	212.103	127.52

*Upto the month of November, 2015

As per CCO reports, during April-November 2015, the import of coal was 127.52 Mte. as compared to 137.61 Mte. in corresponding period of 2014-15 showing a fall of 7.3%.

(b) and (c) The price of imported coal depends upon various factors such as country of origin, gross calorific value of coal, moisture content, ash content, ocean freight, distance of plant from port etc. Further, the price of imported coal has also fallen globally. However, the import of coal has been kept under Open General License (OGL) and users are free to import coal from the sources of their choice as per their contractual prices on payment of applicable duty.

Revenue-generated through auction of coal blocks

1766. SHRI SUKHENDU SEKHAR ROY: Will the Minister of COAL be pleased to state:

(a) the number of coal blocks auctioned since June, 2014 till 15th February, 2016;

(b) the quantum of revenue generated through sale proceeds of coal blocks; and

(c) the details of devolution of funds made out of sale proceeds of coal blocks between June, 2014 and January, 2016, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL):

(a) to (c) So far, the Government has auctioned/allocated 74 coal mines under the provisions of the Coal Mines (Special Provisions) Act, 2015 and the Rules made thereunder. The estimated revenue which would accrue to the coal bearing States concerned from the allotment of 43 coal mines and auction of 31 coal mines during the life of mine/lease period is ₹1,96,698 crores and 1,48,276 crores respectively. The State wise details of the coal mines/blocks auctioned/allotted, revenue generated as well as revenue already transferred to the coal bearing States concerned is given in the Statement (*See below*).

Further, in order to streamline the process of transfer of auction/allotment proceeds to the coal bearing States concerned, the Central Government, in exercise of powers